(c) and (d) Conservation of rivers and lakes is an ongoing and collective effort of the Central and State Governments. This Ministry is supplementing the efforts of the State Governments in pollution abatement in identified river stretches under the National River Conservation Plan (NRCP) which presently covers 40 rivers in 190 towns spread over 20 States. Interception, diversion and treatment of sewage have been among the major pollution abatement works taken up. Sewage treatment capacity of 4664 million litres per day has been created so far under the Plan. This Ministry is also implementing the scheme of National Lake Conservation Plan (NLCP) for conservation and management of polluted and degraded lakes in urban and semi-urban areas of the country, which presently covers 61 lakes in 14 States.

CAG observation on conservation of rivers and lakes

 $4216.\,$ SHRI A. ELAVARASAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the CAG has slammed the Ministry for its failure to deliver with more than 80 per cent of its ambitious projects to conserve lakes and rivers which could not be completed on time and some are not being utilised despite being constructed;
 - (b) If so, the details thereof;
- (c) whether it is a fact that National Lake Conservation Plan have been ineffective in achieving the objectives as these programmes were not based on comprehensive survey to assess pollution levels across the country; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Comptroller and Auditor General of India (CAG) has conducted performance audit of water pollution in India during the period from July 2010 to February 2011. The CAG has observed that the Ministry focused only on the sewage as the source of pollution of river and not industrial pollution as also that majority of the projects were completed after scheduled date due to variety of reasons such as delay in land acquisition, legal problems and disputes, delay in matching funds release by the State Government. Even after completion of the projects, O & M cost is not made available by local bodies resulting in to improper functioning of assets created.

(c) and (d) The National Lake Conservation Plan was started in June 2001 for conservation and management of polluted and degraded lakes in urban and semi-urban areas of the country on a 70:30 cost sharing basis between the Central Government and the respective State Governments (90:10 for North-Eastern States). The Ministry

has sanctioned 61 projects at a sanctioned cost of Rs. 1031.18 cr for rejuvenation of lakes in 14 States under the Lake Conservation Programme. Out of 61 projects, 23 projects have been completed resulting in improved lake water quality and enhanced lake aesthetics.

Clearance issuance mechanism under new CRZ notification

- 4217. SHRI NATUJI HALAJI THAKOR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- whether it is a fact that the clearance issuance mechanism in the new Coastal Regulation Zone (CRZ) Notification is based on the pollution potential of the projects within the CRZ areas;
- if so, the mechanism for the projects which have low pollution potential and does not attract provisions of Environmental Impact Assessment (ElA) Notification;
- whether it is a fact that some State Government have taken up the issue of revising issuance process for the projects, which only attract provisions of CRZ Notification 2011; and
 - if so, what decision has been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (b) No Sir. The Coastal Regulation Zone Notification, 2011 prohibits setting up of new Industries and expansion of existing industrial units in CRZ areas. Only activities which require foreshore facilities viz. Ports, fishing harbour and pipeline for sea water intake / outfall, transmission lines etc. are permissible within CRZ.

(c) No sir.

Written Answers to

(d) Does not arise in view of the reply to part (c) above.

Pollution due to incinerators in the country

4218. SHRI RAJIV PRATAP RUDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether there exists any pollution control measures for incinerators (a) operating in the country;
- the details of the types and numbers of incinerators working in the country, (b) State-wise;
- whether there have been cases of hazardous pollution due to these incinerators during the last three years;